

FIR No. 131/2020
PS: Keshav Puram
U/s 188 IPC

20.05.2020

Proceedings conducted through Video Conferencing

Present : None for the State.

Sh. Brajesh Kumar Singh, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **DL-1LM-4312** on superdari. Reply has been filed by IO **HC Jaspal Yadav** from PS Keshav Puram and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

Let the vehicle be released to its rightful owner subject to production of original documents.

The Hon'ble High Court of Delhi has observed in **Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014** as follows:

"Vehicles

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-1LM-4312** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/20.05.2020

FIR No. 237/2020
PS: Mangolpuri
U/s 188 IPC

20.05.2020

Proceedings conducted through Video Conferencing

Present : None for the State.

Sh. Brajesh Kumar Singh, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **DL-10CN-4334** on superdari. Reply has been filed by IO **HC Balwan Singh** from PS Mangolpuri and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

Let the vehicle be released to its rightful owner subject to production of original documents.

The Hon'ble High Court of Delhi has observed in **Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014** as follows:

"Vehicles

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-10CN-4334** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

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(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/20.05.2020

FIR No. 119/2020

PS: Kanjhawala

U/s 188 IPC

20.05.2020

Proceedings conducted through Video Conferencing

Present : None for the State.

Sh. Brajesh Kumar Singh, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **DL-1ZC-2580** on superdari. Reply has been filed by IO **HC Manoj Kumar** from PS Kanjhawala and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

Let the vehicle be released to its rightful owner subject to production of original documents.

The Hon'ble High Court of Delhi has observed in ***Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014*** as follows:

"Vehicles

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-1ZC-2580** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

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(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/20.05.2020

FIR No. 221/2020
PS: Subhash Place
U/s 188 IPC & 185 M.V. Act

20.05.2020

Proceedings conducted through Video Conferencing

Present : None for the State.

Sh. Dinesh, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **HR-06AC-0003** on superdari. Reply has been filed by IO **ASI Vinod** from PS Subhash Place and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

Let the vehicle be released to its rightful owner subject to production of original documents.

The Hon'ble High Court of Delhi has observed in **Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014** as follows:

"Vehicles

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

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In these circumstances the aforesaid vehicle **Vehicle bearing no. HR-06AC-0003** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/20.05.2020

FIR No. 389/2020
PS: Keshav Puram
U/s 188 IPC

20.05.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Sh. V.A. Farooqui, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **RJ-14GJ-1007** on superdari. Reply has been filed by IO **SI Prem Pal** from PS Keshav Puram and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

Let the vehicle be released to its rightful owner subject to production of original documents.

The Hon'ble High Court of Delhi has observed in **Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014** as follows:

"Vehicles

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. RJ-14GJ-1007** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/20.05.2020

FIR No. 428/2019
PS: Aman Vihar
20.05.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Sh. Kuldeep Singh, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **DL-11S4-2412** on superdari. Reply has been filed by IO from PS Aman Vihar and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

Let the vehicle be released to its rightful owner subject to production of original documents.

The Hon'ble High Court of Delhi has observed in ***Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014*** as follows:

“Vehicles

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.”*

contd.....2

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In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-11S4-2412** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/20.05.2020

e-FIR No. 000228/20
PS: Budh Vihar
U/s 380/454/34 IPC

20.05.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Sh. Rama Nand, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **DL-1LK-9077** on superdari. Reply has been filed by IO **HC Naresh** from PS Budh Vihar and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

Let the vehicle be released to its rightful owner subject to production of original documents.

The Hon'ble High Court of Delhi has observed in **Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014** as follows:

"Vehicles

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-1LK-9077** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/20.05.2020

FIR No. 401/2020
PS: Keshav Puram
U/s 279/337 IPC

20.05.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Sh. Shushant Yogi, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **DL-8CAU-6607** on superdari. Reply has been filed by IO **SI Sukhbir Singh** from PS Keshav Puram and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

Let the vehicle be released to its rightful owner subject to production of original documents.

The Hon'ble High Court of Delhi has observed in **Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014** as follows:

"Vehicles

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-8CAU-6607** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/20.05.2020

e-FIR No. 010820/2020

PS: Aman Vihar

U/s 379 IPC

20.05.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Sh. A.K. Singh, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **DL-10-ST-7075** on superdari. Reply has been filed by IO **ASI Rohtash** from PS Aman Vihar and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

Let the vehicle be released to its rightful owner subject to production of original documents.

The Hon'ble High Court of Delhi has observed in **Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014** as follows:

"Vehicles

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-10-ST-7075** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/20.05.2020

FIR No. 0087/2020

PS: Budh Vihar

U/s 188 IPC

20.05.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Sh. Krishan Kumar, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **DL-2CAM-8822** on superdari. Reply has been filed by IO **HC Yogesh** from PS Budh Vihar and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

Let the vehicle be released to its rightful owner subject to production of original documents.

The Hon'ble High Court of Delhi has observed in **Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014** as follows:

"Vehicles

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-2CAM-8822** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/20.05.2020

FIR No. 390/2020
PS: Keshav Puram
U/s 188 IPC

20.05.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Sh. Parshuram, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **HR-55AG-9665** on superdari. Reply has been filed by IO **SI Prem Pal** from PS Keshav Puram and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

Let the vehicle be released to its rightful owner subject to production of original documents.

The Hon'ble High Court of Delhi has observed in **Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014** as follows:

"Vehicles

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. HR-55AG-9665** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/20.05.2020

FIR No. 98/2020
PS: Kanjhawala
U/s 279/337 IPC

20.05.2020

Proceedings conducted through Video Conferencing

Present : None for the State.

Sh. Meena M. Gupta, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **HR-55M-8936** on superdari. Reply has been filed by IO **SI Anil Kumar** from PS Kanjhawala. However, it is submitted in the application that the vehicle may not be released till the verification of driving license and RC.

Submissions heard.

Since the verification of driving license, Insurance and other documents of afore said vehicle is not yet completed and without the same, rightful owner of the vehicle can not be determined, the application can not be allowed at this stage. Accordingly, application stands disposed of as dismissed.

The IO is directed to complete the verification as soon as possible.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/20.05.2020

FIR No. 0159/2020
PS: Keshav Puram
U/s 188 IPC

20.05.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Sh. Aslam Shah, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **DL-1CAB-8627** on superdari. Reply has been filed by IO **HC Krishan Kumar** from PS Keshav Puram and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

Let the vehicle be released to its rightful owner subject to production of original documents.

The Hon'ble High Court of Delhi has observed in **Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014** as follows:

"Vehicles

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-1CAB-8627** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/20.05.2020

FIR No. 277/2020
PS: Subhash Place
U/s 279/337 IPC

20.05.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Sh. Shushant Yogi, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **DL-1Z-5530** on superdari. Reply has been filed by IO **SI Suresh Hiwarkar** from PS Subhash Place. Heard.

It is submitted by Ld. Counsel for the applicant that vehicle number DL-1Z-5530 is wrongly mentioned in the application instead of DL-1LO-5533.

As per record, the application for release of aforesaid vehicle has already been passed on 19.05.2020.

Ld. Counsel is directed to take the said order from Delhi District Courts website.

In view of the same, application stands disposed of accordingly.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/20.05.2020

FIR No. 126/2020
PS: Kanjhawala
U/s 279/337 IPC

20.05.2020

Proceedings conducted through Video Conferencing

Present : None for the State.

Sh. Ravinder Pratap Singh, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **DL-1LL-7351** on superdari. Reply has been filed by IO **ASI Anil Kumar** from PS Kanjhawala and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

Let the vehicle be released to its rightful owner subject to production of original documents.

The Hon'ble High Court of Delhi has observed in **Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014** as follows:

"Vehicles

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-1LL-7351** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/20.05.2020

e-FIR No. 41992/19
PS: Aman Vihar
State Vs. Sarvan @ Sagar @ Tarun @ Pawan
U/s 411/34 IPC

20.05.2020

Proceedings conducted through Video Conferencing

Present : None for the State.

Sh. Prince Gupta, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application for grant of bail u/s. 437 Cr.P.C. has been filed by the applicant/accused Sarvan @ Sagar @ Tarun @ Pawan.

Submissions heard. Reply of IO perused.

In the reply, it is stated by the IO that the accused is involved in so many cases, however, previous criminal record has not been received by this court. IO is directed to submit the previous criminal record of accused alongwith status of accused whether he is on bail or not on those cases positively by **21.05.2020** when the application shall be next taken up. Information be sent to the IO through proper channel.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/20.05.2020

e-FIR No. 0228/20

PS: Vijay Vihar

U/s 188/34 IPC & 33 Delhi Excise Act & 25/54/59 Arms Act

20.05.2020

Proceedings conducted through Video Conferencing

Present : None for the State.

Sh. K.K. Vijay, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of **Rs.7,50,000/-** on superdari. Reply has been filed by IO **HC Chander Naik** from PS Vijay Vihar. However, it is submitted in the application that the said amount may not be released till the investigation.

Submissions heard.

Since the investigation of the present case is not yet completed and charge-sheet has not been filed, the application can not be allowed at this stage. Accordingly, application stands disposed of as dismissed.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/20.05.2020

FIR No. 10500/2020
PS: Bharat Nagar
State Vs Gaurav @ Gautam
U/s 411 IPC

20.05.2020

This is the interim bail application moved on behalf of the accused by concerned Jail Authorities.

Present : None for the State.
Sh. Gopal Sharma, Ld. LAC for the accused.

The concerned case record/reply to the said application could not be called in view of closure of the court due to outbreak of Covid-19 in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No.1/2020, in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble Delhi High Court Decision in W.P.(C) No. 2945/2020 in the matter of Shobha Gupta v. Union of India & Ors. Dated 23.03.2020 and minutes of the meeting of HPC dated 18.05.2020, the accused Gaurav @ Gautam S/o Sh. K. Prasad is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs.15,000/- to the satisfaction of Jail Superintendent concerned. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to concerned Jail Superintendent as well as one copy be sent to the concerned court for information and necessary action.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/20.05.2020

FIR No. 46/20
PS: Crime Branch
State Vs. Parmod @ Ganja
U/s 25/54/59 Arms Act

20.05.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.
Sh. Akshay, Ld. Counsel for the accused.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

This is an application for grant of regular bail moved on behalf of accused Parmod @ Ganja.

As per the contents of the application, the accused is in judicial custody since 15.02.2020 and that the accused has been falsely implicated in this case. It is claimed in the application that co-accused of the accused namely Ajay S/o Sh. Rajpal has already been granted bail vide order dated 13.03.2020 of the concerned court. It is submitted that one of the children of the accused has been suffering from Tuberculoses and he is required to take care of his child. It is further submitted that the accused is not required in any kind of investigation or any custodial interrogation of the applicant and prayed that the accused be enlarged on bail.

Application is highly opposed by Ld. APP for the state and stated that the accused is a habitual offender and as per the previous involvement record, he is involved in more than 25 cases and he can commit the same offence again if he released on bail. It is further submitted that no medical documents have been submitted in support of the submission by Ld. Counsel and therefore, bail should not be granted to the accused in the present scenario.

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Submissions heard. Report of IO perused.

IO has opposed the bail application on the ground that total six vehicles were recovered at the instance of the accused and therefore, the bail should not be granted to him.

In view of the submissions and facts is on record, the Court is in agreement with the submissions advanced by Ld. APP for State that no reasonable grounds, as stated in the present application to grant bail, are made out in this case. Further, no medical documents of children of the accused have been provided by the counsel in support of his submission. It is pertinent to mention here that a list of almost 29 cases has been submitted by the IO alongwith reply clearly indicates that the accused is a habitual offender. Therefore, in view of the aforesaid discussion as well as in overall facts & circumstances of the case, I am not inclined to grant bail to the accused at this stage. Accordingly, the present application stands dismissed. Proceedings be sent to the concerned Court.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/20.05.2020

e-FIR No. 000584/18
PS: Vijay Vihar
State Vs. Chhedi Paswan
U/s 379/411 IPC

20.05.2020

Fresh chargesheet received.

Present : Ld. APP for the State.
IO HC Krishan in person.

Chargesheet be sent to the concerned Court through Facilitation Centre for 16.06.2020 or for any other day when the Court resumes normal functioning.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/20.05.2020

FIR No. 152/2020
PS: Aman Vihar
State Vs. Gopal Solanki
U/s 3(i)(r)(s) SC & ST Act 2015

20.05.2020

Fresh chargesheet received on behalf of IO.

Present : Ld. APP for the State.

Chargesheet be sent to the concerned Court through Facilitation Centre for 16.06.2020 or for any other day when the Court resumes normal functioning.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/20.05.2020

FIR No. 67/20
PS: Kanjhawala
State Vs. Parvesh Kumar & Ors.
U/s 302/120B/34 IPC & 25/27/54/59 Arms Act

20.05.2020

Fresh chargesheet received.

Present : Ld. APP for the State.
ASI Ram Niwas, PS Kanjhawala on behalf of IO Insp. Girish
Gothwal.

Chargesheet be sent to the concerned Court through Facilitation
Centre for 16.06.2020 or for any other day when the Court resumes normal
functioning.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/20.05.2020

FIR No. 003660/2020
PS: South Rohini
State Vs. Jitu @ Jatin Sharma
U/s 379/411/34 IPC

20.05.2020

Present : Ld. APP for the State.
Sh. Sohan Lal, Ld. Counsel for the applicant.

It is submitted by Ld. Counsel for the applicant that the bail has been granted to the accused vide order dated 15.05.2020 by Ld. Duty MM, North-West and directions were given to the IO/SHO to verify the address of the accused and surety and solvency proof of the surety, however, the same has not been done till date.

Submissions heard. Record as well reply of IO perused.

In the reply, IO states that verification of address of the accused has not been done due to non-availability of transport on account of COVID-19.

Accordingly, SHO is directed to verify the address of the accused and surety and solvency proof positively by **21.05.2020** when the bail bonds shall be next taken up. Information be sent to the IO through proper channel.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/20.05.2020

Sushil Kumar Bansal v. State
Application under The Mental Healthcare Act, 2017
20.05.2020

Manual Proceedings conducted

Present : Ld. APP for the State.
Sh. Gopal Sharma, Ld. LAC for the applicant.

An application has been filed seeking directions to admit Sushil Kumar Bansal at Navchetna, Sector-22, Rohini, Delhi. It is stated in the application that Sushil Kumar Bansal is suffering from mental ill health and he needs to be admitted at Navchetna for his medical treatment.

Soft copy of medical records of the applicant not provided. Ld.Counsel is directed to provide the same positively by 22.05.2020 when the present application shall be taken up for disposal.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/20.05.2020

FIR No. 64/2020
PS: Bharat Nagar
State Vs. Nitin @ Bbu
U/s 392/411 IPC

20.05.2020

Present : Ld. APP for the State.
Sh. Gopal Sharma, Ld. LAC for the applicant.

No reply filed by the IO despite the directions of the court. Accordingly, IO is directed to file a reply through DCP concerned positively by **21.05.2020** when the application shall be next taken up. Information be sent to the IO through proper channel.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/20.05.2020

In Re:-communication received from District Jail Meerut, U.P.

20.05.2020

Present : Ld. APP for the State.
Sh. Gopal Sharma, Ld. LAC for the applicant.

Perusal of record reveals that on 26.04.2020, a letter was received from Meerut Jail and in this regard report was called from Tihar Jail and Jail Superintendent, Central Jail, Tihar submitted that the name of the accused persons as per list provided are lodged in Meerut Jail and therefore, Tihar Jail can not prepare the bail applications.

Today the LAC has briefed the court that he has been instructed from DLSA that in the absence of any bail application, this court can not grant bail to the accused.

Perusal of record reveals that there are no bail applications and there is only information received from Meerut Jail specifying the case details of the accused persons. In absence of any bail application, the court can not pass any order in this regard. Further, it is also observed that the list provided by the Meerut Authority consists of accused persons from both North and North-West District and the present court is not empowered to pass any directions with regard to the North District.

Further, Meerut Jail authority is at liberty to prepare the appropriate applications for the accused persons for each districts separately and send them through Tihar Jail as soon as possible and thereafter, the court shall consider the same.

Information be sent to the concerned through proper channel.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/20.05.2020

FIR No. 765/18
PS: Aman Vihar
State Vs. Shiv Kumar
U/s 420/467/468/471 IPC

20.05.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.
Sh. Jitender Singh, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for grant of bail on the ground of medical problems.

Submissions heard. Reply of the IO perused.

In the reply, there is no mentioning of health issues of the applicant. Therefore, IO is directed to provide the health report of the applicant by **22.05.2020** when the application shall be next taken up. Information be sent to the IO through proper channel.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/20.05.2020

FIR No. 1291/2020
PS: S. Rohini
State Vs. Shanu
U/s 379/411 IPC

20.05.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.
Sh. C.P. Singh, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed for interim bail of the applicant.

Submissions heard. Record is perused.

Let the reply be called from the IO concerned for 22.05.2020.

Further, Jail Superintendent is directed to file the status whether the bail application of the accused has been moved by the jail authority as per directions of Hon'ble High Court of Delhi.

Information be sent to the concerned through proper channel.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/20.05.2020

Challan No. 154259
PS: Maurya Enclve
State Vs Nikhil Mahajan
20.05.2020

Present : Ld. APP for the State.
Ms. Geeta Sharma, Ld. Counsel for the applicant.

No reply filed by the IO despite the directions of the court.

Accordingly, IO is directed to file the reply through SHO concerned positively by **21.05.2020** when the application shall be next taken up. Information be sent to the IO through proper channel.

IO is further directed to file the maximum challan amount to be imposed under which the accused has been fined alongwith the reply.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/20.05.2020

FIR No. 68/2020
PS: North Rohini
State Vs. Vishnu @ Babloo
U/s. 25/54/59 Arms Act

20.05.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.
Sh. Himanshu Saxena, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for furnishing of personal bonds on behalf of the accused Vishnu @ Babloo S/o Sh. Mahesh.

Submissions heard. Record as well as report of the IO perused.

Perusal of record reveals that the bail was granted to the accused vide order dated 18.05.2020 and he was directed to furnish the personal bonds in a sum of Rs.20,000/- with one surety in like amount to the satisfaction of the MM/Duty MM/Jail Duty MM. However, it is submitted by Ld. Counsel for the applicant that the accused was granted bail vide order dated 18.05.2020, however, he can not furnish the surety bonds due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government and one RC has already been submitted in some other court and therefore, requested to furnish the personal bonds.

In view of the above facts and circumstances of the present case, accused is accordingly released subject to his furnishing personal bonds in the sum of Rs. 20,000/- to the satisfaction of the Duty MM/Jail Superintendent concerned.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/20.05.2020

FIR No. 117/2020
PS: Raj Park
State Vs. Vinay Kumar
U/s 435 IPC

20.05.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.
Sh. Uday Pratap Singh, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed for grant of bail to the applicant.

Ld. Counsel for accused submits that the accused has been falsely implicated in the present case. He further submits that the accused has been charged under Section 435 IPC which is bailable. He further submits that there would be no purpose served by keeping the accused in custody during further investigation and hence, lenient view may be taken.

Ld. APP for the State submits that he has no objection, if the accused is released on bail.

Submissions of Ld. Counsel and Ld. APP heard. Reply of IO perused.

In the report, it is stated by the IO that he has no objection, if the accused is released on bail.

In view of the above facts and circumstances of the present case and offence under Section 435 IPC being bailable, accused be released on bail on furnishing personal bond in the sum of Rs.10,000/- with one surety in the like amount and subject to the following conditions that:-

1. Accused shall not indulge in any similar offence during pendency of the case.

Contd....2

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2. Accused shall not tamper with the evidence.
3. Accused shall not contact the complainant in any manner.
4. Accused shall appear before the Court/IO regularly as and when directed to do so.

Application stands disposed of.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/20.05.2020

FIR No. 157/2020
PS: Aman Vihar
State Vs. Ajay
U/s 394/397/411/34 IPC

20.05.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.

Sh. Mohit Kumar, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for grant of bail to the accused.

As per the contents of the application, the accused is in judicial custody since 27.03.2020 and that the accused has been falsely implicated in this case. It is further submitted that the accused/applicant is no more required for the purpose of investigation and therefore, prayed that the accused be enlarged on bail.

Submissions heard. Reply of IO perused.

In the reply, it is stated by the IO that third co-accused is not yet apprehended and therefore, bail should not be granted to the accused.

It is submitted by Ld. APP for the state that the present bail application is not maintainable as cases under section 397 IPC are Session triable and hence, bail application for the same is not maintainable.

After hearing both the sides and going through the record, this court comes to the conclusion that the present application is not maintainable. Accordingly, bail application stands disposed of.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(SURPREET KAUR)
Duty MM: North West
Rohini: Delhi/20.05.2020